

**ELECTION TO COMMITTEE**

COUNCIL OF INDIAN INSTITUTE  
OF SCIENCE, BANGALORE

13.32 Hrs.

[*English*]

THE DEPUTY MINISTER IN THE  
MINISTRY OF HUMAN RESOURCE  
DEVELOPMENT (DEPARTMENT OF  
EDUCATION AND DEPARTMENT OF  
OF CULTURE) (KUMARI SELJA) :  
Sir, I beg to move :

"That in pursuance of clause 9(1)(c) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, subject to other provisions of the Scheme and the Regulations."

**Mr. Deputy-Speaker** : The question is :

"That in pursuance of clause 9(1)(c) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, subject to other provisions of the Scheme and the Regulations."

**The motion was adopted.**

13.32½ hrs.

**Business Advisory Committee**  
THIRTY-FOURTH REPORT

**Shri Peter G. Marbaniang**  
(Shillong) : Sir, I beg to move :

"That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 6th December, 1993.

**Mr. Deputy-Speaker** : The question is :

"That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 6th December, 1993."

**The motion was adopted.**

13.33 HRS.

**Human Rights Commission Bill**

**The Minister of State in the Ministry of Home Affairs (Shri P.M. Sayeed)** : I beg to move for leave to withdraw a Bill to provide for the constitution of a National Human Rights Commission and State Human Rights Commission in any State and for matter connected therewith or incidental thereto.

**Mr. Deputy Speaker** : Motion moved :

"That leave be granted to withdraw a Bill to provide for the constitution of a National Human Rights Commission and State